## <sup>1</sup>THE PUNJAB CONSOLIDATION OF LAND PROCEEDINGS (VALIDATION) ACT, 1972

## Punjab Act No. 4 of 1972

[Received the assent of the President of India on the 17th May, 1972 and was first published for general information in the Punjab Government Gazette (Extraordinary), dated the 19th May, 1972]

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ings (Validation) Act, 1957, to those cases also in which the said

Act was struck down by the Punjab High Court as invalid and in

which either appeals were not filed to the Supreme Court

or the appeals to the Supreme Court abated.

Be it enacted by the Legislature of the State of Punjab in the Twenty third Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Punjab Consolidation of Land Short title and extent.

  Proceedings (Validation) Act, 1972.
- (2) It extends to the territories, which immediately before the 1st of November, 1956, were comprised in the State of Punjab and now form part of the State.
- 2. Notwithstanding any, judgement, decree or order of any court, Validation other than the Supreme Court of India, no scheme published under section 19 of certain of the East Punjab Holdings (Consolidation) and Prevention of Fragmenta-consolidation of the East Punjab Holdings (Consolidation) and Prevention of Fragmenta-consolidation (Land Proceedings). Act, 1948, between 31st day of December, 1951, and the 1st day of proceedings, 1956, in respect of land of an evacuee forming part of an estate or January, 1956, in respect of land of an evacuee forming part of an estate or January, 1956, in respect of land of an evacuee forming part of an estate or January and no subsequent proceedings taken in relation thereto shall be, and estates and no subsequent proceedings taken in relation thereto shall be, and estates and no subsequent proceedings taken in relation thereto shall be, and estates and no subsequent proceedings (Validation) Act, 1957, by the Punjab Consolidation of Land Proceedings (Validation) Act, 1957, by which the said schemes and proceedings were validated, had been declared by any court, not being the Supreme Court of India, to be invalid.



<sup>&</sup>lt;sup>1</sup>For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary) 1972, Page 348.